

HIGH COURT OF UTTARAKHAND
AT NAINITAL

**DIRECT RECRUITMENT TO THE UTTARAKHAND HIGHER JUDICIAL
SERVICE-2019**

NOTIFICATION

No. 141 /UHC/Admin.A/2019

Dated: 10th April , 2019.

1. Applications are invited from the practicing Advocates for filling up 06 vacant posts of **ADDITIONAL DISTRICT AND SESSIONS JUDGE** by direct recruitment in the Uttarakhand Higher Judicial Service in the pay scale of ₹ 51,550-1,230-58,930-1,380-63,070, in accordance with the provisions of the Uttarakhand Higher Judicial Service Rules-2004 (as amended in 2016). Number of posts may increase or decrease.
2. The category-wise posts shall be as follows : -

Category	Vacant posts	Horizontal Reservation (Women)
General	01	00
Scheduled Caste(SC)	03	01
Economically Weaker Section (EWS)	02	01

The reservation for Scheduled Caste and Economically Weaker Section category (EWS) and women will be admissible only to those candidates who are permanent residents of the State of Uttarakhand.

Applicants should claim reservation in EWS category only after ascertaining that they fall in the EWS category in accordance with Notification of Government of Uttarakhand No.29/XXXVI(3)/2019/ 03(1)/ 2019, Dated 05.02.2019

Applicants claiming reservation in EWS category are not eligible for any relaxation in upper age limit. Once any applicant has claimed for EWS category in his application form, thereafter, at any stage of selection process, the request for change of category will not be accepted.

For claiming reservation in any category, it is necessary for an applicant to furnish the certificate, confirming his category, issued by Government of Uttarakhand in accordance with relevant Government Order through a competent authority/level.

3. Applicants must have attained the age of 35 years and must not have attained the age of 45 years on the 1st day of January 2019. In other words, applicants should have been born on or after **02.01.1974** and not later than **01.01.1984**. Relaxation in age to the candidates will be admissible as per rules of the State of Uttarakhand.
4. Applicants for recruitment to the service: -
 - (i) Must be a Citizen of India.
 - (ii) Must be an Advocate of not less than seven years standing as on the first day of January 2019.

(iii) Prosecuting Officer / Assistant Prosecuting Officers are also treated to be an Advocate and eligible as per the Judgment of Hon'ble Supreme Court in Civil Appeal No. 561 of 2013; Deepak Agarwal Vs. Keshav Kaushik & Others.

Note: The admission of candidate at every stage of examination will be purely provisional subject to satisfying the prescribed eligibility conditions.

5. (i) The Character of the applicants must be such as to render them suitable in the opinion of the Governor, in all respects for appointment to the service.
 - (ii) The applicants must enclose a certificate of experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before High Court / Supreme Court, he must enclose the certificate of experience and character by the Registrar of the said court along with the application form. The certificate, in original, must disclose the entire experience claimed, clearly mentioning the duration of continuous practice (i.e. date, month & year). The certificate having confusing period or if original certificate not submitted, such application forms will be summarily rejected. The period of standing as an Advocate shall be counted on continuous basis only.
 - (iii) The applicants are also required to enclose two self-addressed envelopes (size 25 cm. X 11 cm.) containing postage stamp of ₹ 25/- on each, along with the application form.
 - (iv) Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
 - (v) No person shall be eligible to be recruited unless applicant is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The Selected candidates will have to undergo the prescribed Medical Tests and Character verifications applicable to Gazetted Government Servants of State of Uttarakhand.
 - (vi) A candidate, who has more than one living spouse at a time, shall not be eligible for appointment.
 - (vii) Any person who is already in the service of Union or of the State shall not be eligible for recruitment in Uttarakhand Higher Judicial Service.
 - (viii) Candidates are warned that they should not furnish any particulars that are false or suppress any material information while filling up the application form.
6. The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. The question papers shall be in English only but the candidates will have a choice to answer either in Hindi or in English.
 7. Applications will be entertained only on prescribed form given below, which can be downloaded from the website of the High Court of Uttarakhand i.e. www.highcourtofuttarakhand.gov.in.

8. Examination Fees of ₹ 750/- for General category candidates and ₹ 500/- for Scheduled Caste, Scheduled Tribe and Other Backward Classes category candidates (belonging to the State of Uttarakhand only) shall have to be paid by the candidates, which shall be payable in favour of '**Registrar General, High Court of Uttarakhand, Nainital**' by way of account payee Demand Draft of any Bank payable at Nainital. The applicants belonging to Scheduled Tribe and Other Backward Classes (OBC) category may apply in general category posts as there is no reserved post for scheduled tribe and OBC category. However, they may apply by paying the fee of Rs.500/- only. The applications without the prescribed fee would not be considered. Fee once paid shall not be refunded.
9. Self-attested copies of certificates of academic qualifications / testimonials and the demand draft of requisite fee must be enclosed along with the application. Application must be filled completely in all respect. Incomplete application will liable to be rejected summarily.
10. The last date for submission of duly completed application form before the Registrar General, High Court of Uttarakhand, Nainital is **06.05.2019 by 5.00 P.M.** The envelope containing the Application Form must clearly mention on its top "Application for the H.J.S.-2019". The High Court will not be responsible for any delay whatsoever. Application received after the last date shall not be entertained. The list of candidates eligible to appear in the preliminary examination shall be uploaded on the High Court website on or before 25.05.2019.
11. The examination for H.J.S. (Direct recruitment) shall be in three parts : -
 - (i). (a) Preliminary examination;
(b) Main examination
(c) Viva-voce
 - (ii). The Preliminary examination shall be based on objective type multi choice questions (100 questions) (on OMR sheet) of the duration of 90 minutes to test the overall knowledge of the candidates with respect to the followings : -
 - (a). English Language
 - (b). General Knowledge
 - (c). Current Affairs
 - (d). History and Geography
 - (e). Science and Technology
 - (f). Sports
 - (g). Law and the Constitution of India
 - (iii). The Syllabus for Main examination is given at the bottom of this notification.
 - (iv). The basic knowledge of computer operation mentioned in Part I of Paper I of Main examination shall qualify that the candidate should be able to operate Microsoft Windows Operating System & MS Office.
 - (v). The Preliminary examination will be held on **16.06.2019** at 11:00 A.M., for which venue shall be intimated later on and Main examination will be held on **20th & 21st July, 2019** from 11.00 A.M. onwards at High Court of Uttarakhand, Nainital.
 - (vi). The result of Preliminary examination will be uploaded on the website of the High Court of Uttarakhand on or before

- 23.06.2019.** No individual information shall be given to the candidates.
- (vii). Above dates of examinations / declaration of result are tentative and may be changed, if required. Any change in dates would be intimated in the High Court's website in due course.
 - (viii). All the applicants are advised to visit High Court's website for all the information pertaining to H.J.S. Examination.
 - (ix). The candidates successful in Preliminary examination shall be called for Main written examination with the same Admit Card, which was issued for Preliminary examination.
 - (x). The result of Main written examination shall also be uploaded on the website of the High Court.
 - (xi). Candidates who will secure minimum 50% or more marks in case of General category and Economically Weaker Section and minimum 45% or more marks in case of Scheduled Caste category in Preliminary Examination shall only be called to appear in the Main Written Examination, provided candidates not more than 15 times of number of vacancies category-wise (for all categories) shall be admitted to the Main Written Examination.
 - (xii). General Category candidates, who secure minimum 40% marks in each paper and minimum 50% marks in aggregate and reserved category candidates, who secure minimum 30% marks in each paper and minimum 40% marks in aggregate in the Main written examination, shall only be eligible to be called for Viva-Voce.

Check List :

Following documents / certificates are to be submitted along with the application form : -

- Application Form (in original)
- Matriculation / 10th Standard or equivalent certificate indicating date of birth, or mark sheet issued by Central / State Board indicating Date of Birth in support of their claim of age. (Self attested copy be attached)
- Copies of Degree / Diploma certificate along with marks statements pertaining to all the academic years as proof of educational qualification claimed. In the absence of Degree / Diploma certificate, provisional certificate along with mark sheets pertaining to all the academic years will be accepted. (Self attested copy be attached)
- Copy of registration in Bar Council. (Self attested copy be attached).
- Copy of experience as an Advocate from the District & Sessions Judge of the district or Registrar General / Registrar of the High Courts or Secretary General of Supreme Court as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (date, month, year). (Original copy be attached)

- Caste certificate of candidate seeking relaxation in age/reservation, issued by the competent authority indicating clearly the candidate's Caste, village/town, the place of which candidate is ordinarily a resident of. (Self attested copy be attached).
- Certificate of Economically Backward Section from the candidates seeking reservation in the category issued by the competent authority notified by the State Government.
- Certificate of character from the District & Sessions Judge of the district or Registrar General / Registrar of the High Courts or Secretary General of Supreme Court as the case may be.
- Photo identity card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport. (Self attested copy be attached).
- Examination Fee in the form of Account Payee demand draft. (in original)
- Two self-addressed envelopes (size 25 cm. X 11 cm.) containing postage stamp of ₹ 25/- on each.

UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION – 2019

Roll No.....

(To be filled in by the office, and not by the Candidate)

APPLICATION FORM

- Note:** (1) The application should be filled in the applicant's own handwriting in English.
(2) Applicant must affix passport size photograph on :
(i) the application form; (ii) the Admit Card

1. Name of the applicant in Full (in Block letters)

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2. (i) Place of Birth

(ii) Permanent Address,
including PIN

.....

.....

(ix) Present Address for
correspondence,
including PIN

.....

.....

(x) Telephone No.
including Mobile No. &
e-mail address (if any)

.....

3. Date of Birth
(in Christian era)

4. Are you a Citizen of India?

5. Do you claim reservation?
(if Yes, mention category and enclose relevant certificate(s))

6. (a) Are you married ?
(b) If married, state whether you have more
than one spouse living/you are married to
a person having already a spouse living.

7. Father's / Husband's name and place
of his domicile.

HIGHER JUDICIAL SERVICE (PRELIMINARY) EXAMINATION – 2019

ADMIT CARD

ROLL NO.:-

(To be filled by the office)

NAME :-

(To be filled by Applicant)

ADDRESS :-

(To be filled by Applicant)

SIGNATURE OF CANDIDATE

SIGNATURE OF ISSUING AUTHORITY

SYLLABUS FOR MAIN EXAMINATION

Paper No.1

100 Marks

It will be divided into two parts: -

Part- I

50 Marks

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

Part-II (Language)

50 Marks

- (a) Essay in English
- (b) Precis writing in English
- (c) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

Paper No. 2

100 Marks

The questions will be restricted to the field concerning:-

- (1) Civil Law 40 Marks.
- (2) Criminal Law 40 Marks.
- (3) Constitutional Law 20 Marks.

Paper No. 3

100 Marks

- (1) Indian Evidence Act, 1872 30 Marks.
- (2) Code of Civil Procedure, 1908 30 Marks.
- (3) Code of Criminal Procedure, 1973 30 Marks.
- (4) Legal Drafting i.e. Framing of Charges, Issues and Judgment writing, etc. 10 Marks.

Each paper will be of 2 hours duration.

Viva-Voce

100 Marks

Sd/-

**(Pradeep Pant)
Registrar General
High Court of Uttarakhand
Nainital.**

No. 1845 /XIII-b-2/Admin.A/2019 Dated: 10th April , 2019.

Copy forwarded for information and necessary action to:

1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
2. All the Registrar Generals of High Courts with the request to circulate it among the members of the Bar.
3. Principal Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the District & Sessions Judges of Uttarakhand for circulating it among the members of Bar and to paste a copy of it on Notice Board of the Court.
5. All the State Tribunals for circulation among the members of Bar and to paste a copy of it on Notice Board of the Tribunal.
6. President / Secretary, High Court Bar Association, Nainital.
7. I/C N.I.C., High Court of Uttarakhand with a request to upload it on the website of the High Court of Uttarakhand, immediately.
8. Notice Board of the High Court of Uttarakhand, Nainital.
9. Guard File / Assistant concerned.

**Deputy Registrar
Admin.A**